

[Translation]

- (iv) **Need to amend the Urban Land (Ceiling and Regulation) Act, 1976 to ensure that agricultural land of farmers is not acquired and adequate compensation is paid for their other categories of land, if acquired**

SHRI KESHARI LAL (Ghatampur): Mr. Chairman, Sir, it is a general tendency these days that agricultural land of the farmers in and around metropolitan cities, other cities and even in towns is being acquired by the Government and private property dealers and later on that land which is purchased from the farmers at a very low price, is sold either in the form of plots or buildings at exorbitant price. This is being done under Urban Land Ceiling Act, 1976, the aim and objects of which was to make the land available to the weaker and middle class people. The fact remains that the land which is acquired by the Government and other agencies from the farmers is sold at such a high rate that it is beyond the reach of the people of middle class what to talk of people of weaker section. Consequently the middlemen and the property dealers reap the benefit. The Urban Land Ceiling Act, 1976 had failed in achieving its objects.

Therefore, I request the Government to amend the Urban Land Ceiling Act and make a provision that the cultivable land of the farmers will not be acquired and farmers will be paid minimum rupees two lakh as compensation for the acquisition of other type of land.

- (v) **Need to allocate more funds for the overall development of Bihar in the forthcoming Five Year Plan**

SHRI MANJAY LAL (Samastipur): Mr. Chairman, Sir, everybody knows that there is acute poverty in Bihar. The situation is going from bad to worse day by day. There was a time when Bihar occupied with posi-

tion in terms of per capita income. But today it is placed at the bottom. The main reason for this is that Bihar has been neglected by the Central Government right from the First Five Year Plan. In terms of population, the population of Bihar according to 1/10th of the total population of the country whereas the allocation being made to Bihar for its development is too negligible as compared to the allocation being made to other states. I would like to request the central Government to allocate more funds in proportion for its population in the forthcoming Five Year Plan so as to remove regional imbalances, remove the backwardness of Bihar and to speed up the development works in the State with reference to other states.

- (vi) **Need to take steps to check the rising price of edible oils in the country**

SHRI KASHIRAM CHHABILDAS RANA (Surat): Mr. Chairman, Sir, prices of edible oils are rising day by day all over the country. Particularly in Gujarat the price of groundnut oil has shot up by Rs. 1.50 P per tin in a week. To this date steps have been taken to check the rising trend in the price of groundnut oil. The oil millers and the N.D.D.B. are taking advantage of the policy of the Government. While on the one hand the Government have failed to import palmolin and supply the same to people though the Government of Gujarat, on the other hand at this time of shortage of groundnut oil in the state, the N.D.D.B. is earning heavy profits by purchasing the entire production of oil from the oil millers and supplying the same to other states. The farmers do not get the benefit of increasing prices of groundnut oil. Instead they have also fallen victims of this price rise along with other people. If this trend continues, within next few days the groundnut oil will be selling at the rate of Rs. 500 per tin.

With a view to tide over the crisis of groundnut oil, I would like to request the Government to import palmolin and make the same available in the open market. So as to meet the requirements of the people and instruct the N.D.D.B. not to make any pur-